

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-284(ND)/2020

IN THE MATTER OF:

Gaurav Jain (SD Precise Bioscience)
Vs.
Research Medicine Pvt Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 22.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE,
MEMBER (TECHNICAL)

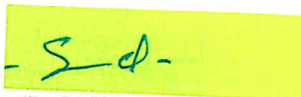
PRESENT:

For the Applicant : Mr. Bhuvan Arora, Mr. Rachit Ranjan, Advocates
For the Respondent :
For the Intervener :

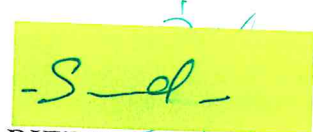
ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to serve Private notice at the Registered office of the Corporate Debtor by all modes and file the proof along with affidavit.

Put up on 26.2.2020.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit